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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 65 (RE-2013)/2009-2014
New Delhi Dated the 8th January, 2014.

Subject: - Addition of a new Policy Condition No. 10 to Chapter 87 of ITC (HS), 2012 Schedule 1 (Import Policy).

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S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), read with paragraph 2.1 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby amends Policy Conditions to Chapter 87 of ITC (HS) 2012, Schedule 1 (Import Policy) as under:

2. After Policy Condition No. 9, a new Policy Condition No. 10 is added to Chapter 87 of ITC (HS), 2012 Schedule 1 (Import Policy) as follows:

“10. The import of customized Cars/Motorcycles and parts thereof required for the race events shall be subject to the following conditions:-

- (a) The conditions at Sl. Nos. 1 & 2 above shall not be applicable on import of customized Cars/Motorcycles and parts thereof.
- (b) At the time of Customs clearance, a Type Approval Certificate/ COP of an international accredited agency from the country of origin will not be required.
- (c) A certificate from Nodal Agency (to be nominated by Govt. of India) indicating the details of the vehicle shall be required at the time of Customs clearance. Import shall be permitted only through such Customs ports as per Policy Condition (1) (II) (d) (iv).
- (d) These vehicles will be used only for the purpose for which these are imported. Vehicles imported under this

provision will not be registered CMV Act/ Rules; nor be alienated/ sold to any individual/organization/institution etc. anywhere in India. These vehicles shall not ply on public roads and can only be used within the enclosed premises with requisite safety precautions and will not be engaged in any sort of commercial activities.

(e) The importer shall be required to execute a Bond with Customs with adequate security/ surety to re-export the vehicle(s) within 30 days of the completion of the event or within such extended period as the appropriate officer may allow after being shown a reasonable cause.”

3. Effect of this notification:

A new Policy Conditions No. 10 is added to Chapter 87 of ITC (HS), 2012 Schedule-1 (Import Policy) for facilitating the import of customized Cars/Motorcycles and parts thereof required for the race events.

Sd/-
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